

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 20049/2013

(Arising out of impugned final judgment and order dated 01/05/2013 in RP No. 1506/2012 passed by the National Consumer Disputes Reddressal Commission, New Delhi)

INDU BALA SATIJA

Petitioner(s)

VERSUS

HARYANA URBAN DEV. AUTH.

Respondent(s)

(With application for adjournment and permission to file additional documents and interim relief and office report)

Date : 08/01/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR  
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. Venkita Subramoniam T. R., Adv.

For Respondent(s) Ms. Sukhmani Bajwa, Adv.  
Mr. Kamal Mohan Gupta, Adv. (NP)

UPON hearing the counsel the Court made the following

## O R D E R

In terms of letter circulated by learned counsel for the respondent, the matter is adjourned for one week.

(MEENAKSHI KOHLI)  
COURT MASTER(JASWINDER KAUR)  
COURT MASTER